

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

D.A. 176/94

Monday, this the 19th day of September, 1994.

CORAM

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN  
HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

- 1 N. Sarada, Ex. Casual Labourer,  
Mavellayil Veedu,  
Umbaranadu, Mavelikkara.
- 2 V. Kunji Pillai, Ex Casual Labourer,  
Vellankunnel Veedu, Mavelikkara.
- 3 R. Vijayamma, Ex Casual Labourer,  
Velanthazhe Veedu,  
Umbaranadu, Mavelikkara.
- 4 P. Sarojini, Vettalamkunnel,  
Umbaranadu, Mavelikkara. .... Applicants.

By Advocate Mr TC Govindaswamy.

Vs.

- 1 Union of India through the  
General Manager, Southern Railway,  
Madras-3.
- 2 The Divisional Personnel Officer,  
Southern Railway,  
Trivandrum- 14. .... Respondents.

By Advocate Mr KV Sachidanandan.

ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicants seek re-engagement and consequential benefits. According to them, several of their juniors have been engaged, 137 in the project at Ernakulam itself, under the Executive Engineer ( Construction ).

2 In matters like this, a fact adjudication must precede any declaration. Affidavit against affidavit cannot facilitate such adjudication. Applicants may make suitable representations

before the competent authority, giving details of their service particulars and appending photo copies of their service cards. On receipt of representations, the competent authority will take a final decision in the matter within four months. That authority will also examine relevant records/ registers before taking a final decision.

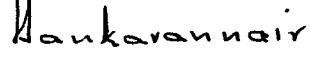
3 With these directions, we dispose of the application.

No costs.

Dated the 19th September, 1994.

  
PV VENKATAKRISHNAN

ADMINISTRATIVE MEMBER

  
CHETTUR SANKARAN NAIR(J)  
VICE CHAIRMAN

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